

ACT No. V OF 1930.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the 15th
March, 1930.)

An Act to amend the Transfer of Property (Amendment) Act, 1929, for a certain purpose.

XX of 1929. **W**HEREAS it is expedient to amend the Transfer of
Property (Amendment) Act, 1929, for the purpose
hereinafter appearing; It is hereby enacted as follows:—

1. This Act may be called the Transfer of Property Short title.
(Amendment) Act, 1930.

2. In section 4 of the Transfer of Property (Amendment) Amendment of
section 4, Act
XX of 1929.
Act, 1929,—

XX of 1929. (i) in *Explanation I*, for the words “if the instrument
has been registered under sub-section (2) of section 30 of the
XVI of 1908. Indian Registration Act, 1908, from the earliest date on
which a memorandum thereof has been filed by any Sub-
Registrar under section 66 of that Act” the following words
shall be substituted, namely:—

XVI of 1908. “where the property is not all situated in one sub-
district, or where the registered instrument has
been registered under sub-section (2) of section 30
of the Indian Registration Act, 1908, from the
earliest date on which any memorandum of such
registered instrument has been filed by any Sub-
Registrar within whose sub-district any part of the
property which is being acquired, or of the pro-
perty wherein a share or interest is being acquired,
is situated”; and

(ii) in proviso (2) to *Explanation I*, after the word
“instrument” the words “or memorandum” shall be
inserted.

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Price 1 anna or 1½d.